

I have submitted in the morning also about the report of the Rajadhyaksha Committee. On the basis of the recommendations, we are trying to negotiate with different States and different State Electricity Boards to give supervision of 220 KV lines which are relevant so that we can take it up and make it an effective national grid.

SHRI M. RAM GOPAL REDDY : Sir, the Minister may write to the Chief Minister not to reduce the budgetary allocations.

MR. DEPUTY SPEAKER : I do not know whether he has got the powers.

SHRI M. RAM GOPAL REDDY : When he is giving money, he has the power to advise. (*Interruptions*).

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : Sir, we are discussing the Sixth Five Year Plan. Yesterday, about half-an-hour was taken. Still 4½ hours are left. I will request you to kindly allow us to continue the discussion suspending the lunch-hour.

SHRI KRISHNA KUMAR GOYAL (Kota) : Some Members are under the impression that lunch-hour will be there.

MR. DEPUTY SPEAKER : We will give them sufficient opportunity. Supposing they are not here, we will accommodate them. In the legislative business, we are very much lagging behind. Therefore, we have got to see this. I request your cooperation. Lunch-hour will be suspended.

13.25 hrs.

MATTERS UNDER RULE 377

(i) **Payment of ad-hoc bonus to Government employees of Goa, Daman and Diu Administration.**

SHRI EDUARDO FALEIRO (Mor- mugao) : The Government employees of the Union Territory of Goa, Daman and Diu have been denied the benefit of ad hoc bonus which the Government of India has recently sanctioned to Central Government employees in the country. A circular of

the Government of Goa dated 10.11.83, conveyed the favourable decision of the Government of India on the payment of ad hoc bonus to all Government employees. Accordingly, some Government departments effected the payment to their employees. While this process of payment was on, a subsequent decision of the local Government was communicated that bonus is not applicable to this Union Territory Government employees. This second decision of the Government has come as a shock to the employees.

The local Government employees are all the more agitated since the Central Govern- ment employees working amidst them in this Territory have been paid bonus, the Union Territory employees do not have separate set of rules for them and all rules, regulations, end orders governing service conditions, pay and allowances, retirement benefits, etc., as applicable to Central Government employees are also applicable equally to them. Further, the circumstances necessitating the grant of bonus to Central Government employees very much exist in that Union Territory and on a higher degree. In view of this, I seek immediate intervention of the Finance Minister to sanction the ad hoc bonus to the Govern- ment employees of Goa, Daman and Diu at the earliest, and before the year is over.

(ii) **Need for early finalisation of bonus for- mula and its payment to Employees of Direc- torate of printing.**

SHRI SOMNATH CHATTERJEE (Jadavpur) : The employees of the Direc- torate of Printing were paid bonus for the years 1980-81 and 1981-82 on an ad hoc basis calculated at the rate of fifteen days' wages pending finalisation of the bonus for- mula. For the year 1982-83, the Central Government has paid bonus to its employees, including those employees who were not paid earlier bonus linked with productivity. It is a matter of concern that the employees of the Government of India Presses have not been paid bonus this year on the plea that the bonus formula has not yet been finalised. All the Employees' Organisations have demanded payment of bonus of the employ- ees of the Printing Presses and there is great resentment amongst the staff,